

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 2/RP/2014
In
Petition No. 211/MP/2011**

Subject : Petition under section 94 of the Electricity Act, 2003 read with regulations 103,111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 20.11.2013.

Date of hearing : 6.2.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri V.S.Verma, member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Steel Authority of India Limited, Chhattisgarh

Respondent : Western Regional Load Despatch Centre, Mumbai
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Parties present : Shri M.G. Ramachandran, Advocate, SAIL

Record of Proceedings

This petition has been filed by the petitioner, Steel Authority of India Limited for review of order dated 20.11.2013 in Petition No. 211/MP/2011. Learned counsel for the petitioner submitted that the Commission has relied upon the submission of WRLDC that SAIL-BSP is utilizing the ISTS both from the considerations of reliability and transfer of power. Learned counsel submitted that said submission of WRLDC is patently erroneous as the dedicated transmission line of the petitioner is connected directly to the bus bar and not to the ISTS network of CTU or any other agency. Learned counsel further submitted that the Commission has decided similar issues in its order dated 8.6.2013 in Petition No.189/MP/2012 and order dated 19.11.2013 in Petition No. 95/MP/2013 and the impugned order should be consistent with the said orders. Learned counsel prayed for review of the order dated 20.11.2013.

2. After hearing learned counsel for the petitioner, the Commission directed to admit the petition and issue notice to the respondent.

3. The Commission directed the petitioner to serve copy of the petition on the respondent by 18.2.2014. The respondent was directed to file its reply by 28.2.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 7.3.2014.

4. The petition shall be listed for hearing on 13.3.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**